

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. : 151/MP/2021

Subject : Petition under Section 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, long Term, Medium Term Open Access in Intra-State and related matters) Regulations, 2009.

Date of Hearing : 29.11.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member

Petitioner : Jindal India Thermal Power Limited (JITPL)

Respondents : Northern Railway and Railway Energy Management Company Ltd.

Parties present : Shri M.G Ramachadran, Senior Advocate, NR & REMCL
Shri Pradeep Dahiya, Advocate, JIITPL
Shri. Pulkit Agrawal, Advocate, NR & REMCL
Ms. Palak Shrivastava, JIITPL

Record of Proceedings

Due to paucity of time, the Commission adjourned the matter.

2. In the meanwhile, the Commission directed the Petitioner to implead Delhi SLDC as party to the petition, file revised 'Memo of Parties' within a week and to serve a copy of the Petition on SLDC by 6.12.2022. The Commission further directed the SLDC to file its reply on affidavit by 19.12.2022 with advance copy to the Petitioner and Northern Railway and Railway Energy Management Company Ltd., who may file their response, if any, by 28.12.2022.

3. The Commission also directed the Petitioner to furnish on affidavit, by 6.12.2022, the Regulations referred by Petitioner at paragraph 16 of their affidavit dated 20.5.2021, with a copy to other parties.

4. The Commission also directed Delhi SLDC to furnish on affidavit, by 6.12.2022, whether only an intra-State entity such as Railways can procure NOC or the generator who enters into agreement with intra-State entity can apply for such NOC, with a copy to other parties.



5. The petition shall be listed for further hearing 10.1.2023.

By order of the Commission

sd/-

(V. Sreenivas)
Joint Chief (Law)

